

CENTRAL ELECTRICITY REGULATORY COMMISSION

Record of Proceedings

PETITION NO. 102/2008

Sub: Approval of incentive based on availability of transmission system for the year 2007-08 for Northern Region.

Date of hearing : 14.7.2009

Coram : Dr. Pramod Deo, Chairperon
Shri.S.Jayaraman, Member, and
Shri V.S.Verma, Member

Petitioner : Power Grid Corporation of India Limited, Gurgaon

Respondents: 1.Rajasthan Rajya Vidyut Prasaran Nigam Limited, Jaipur
2. Ajmer Vidyut Vitaran Nigam Ltd., Ajmer
3.Jaipur Vidyut Vitaran Nigam Ltd,Jaipur
4.Jodhpur Vidyut Vitaran Nigam Ltd, Jodhpur
5.Himachal Pradesh State Electricity Board, Shimla
6.Punjab State Electricity Board, Patiala
7.Haryana Vidyut Prasaran Nigam Ltd, Panchkula
8.Power Development Department, Govt. of J&K, Jammu
9.Uttar Pradesh Power Corporation Ltd, Lucknow
10.Delhi Transco Ltd, New Delhi
11.BSES Yamuna Power Limited, New Delhi
12.BSES Rajdhani Power Ltd., New Delhi
13.North Delhi Power Ltd., New Delhi
14.Chief Engineer, Chandigarh Administration, Chandigarh
15.Uttaranchal Power Corporation Ltd, Dehradun
16.North Central Railway, Allahabad

Parties present : Shri U.K.Tyagi, PGCIL
Shri J.Mazumder, PGCIL
Shri R.Prasad, PGCIL
Shri V.V.Sharma, PGCIL
Shri A.K.Rajput, NRPC
Ms. Rishika Sharan, NRPC

Through this petition, the petitioner seeks approval for incentive based on availability of the transmission system in Northern Region for the year 2007-08.

2. The representative of the petitioner stated that the issue regarding outage due to fog related tripping is similar to that in Petition No. 161/2007. The second issue is outage due to cleaning of transmission lines on the direction of the Government of India.

3. The Commission observed that the Government of India may have directed cleaning of transmission line as the petitioner may not have done it. The

petitioner clarified that the cleaning of transmission lines had been completed already as per preventive maintenance practice. The Commission enquired that whether the expenditure incurred towards cleaning of transmission was covered in the normative O & M allowed. The petitioner clarified that it was within the limits of normative O & M.

4. The Commission further observed that if hot line cleaning was adopted like using helicopters then shutdown would not be required. The representative of the NRPC had quoted the report of the committee for enquiry of the grid incident on 27.1.2007 wherein cleaning of insulators in the areas of medium and heavy pollution and live line washing of insulators and insulator replacement was recommended.

5. The Commission directed the petitioner to file actual O & M expenses for previous years on affidavit latest by 31.7.2009, with an advance copy to the respondents.

6. Subject to above, Commission reserved its order.

Sd/-
(K.S.Dhingra)
Chief (Legal)